

Fourteenth Kerala Legislative Assembly

Bill No. 217

**THE KERALA VETERINARY AND ANIMAL SCIENCES
UNIVERSITY (AMENDMENT) BILL, 2019**



Kerala Legislature Secretariat

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further to amend the Kerala Veterinary and Animal Sciences University Act, 2010.

Preamble.—WHEREAS, it is expedient further to amend the Kerala Veterinary and Animal Sciences University Act, 2010 (3 of 2011) for the purposes hereinafter appearing;

BE it enacted in the Seventieth Year of the Republic of India as follows:—

1. *Short title and commencement.*—(1) This Act may be called the Kerala Veterinary and Animal Sciences University (Amendment) Act, 2019.

(2) It shall be deemed to have come into force on the 27th day of December, 2018.

2. *Amendment of section 12.*—In the Kerala Veterinary and Animal Sciences University Act, 2010 (3 of 2011), (hereinafter referred to as the principal Act) in sub-section (2) of Section 12, item (iv) shall be omitted.

3. *Repeal and saving.*—(1) The Kerala Veterinary and Animal Sciences University (Amendment) Ordinance, 2019 (27 of 2019) is hereby repealed.

(2) Notwithstanding such repeal, anything done or deemed to have been done or any action taken or deemed to have been taken under the principal Act, as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act as amended by this Act.

STATEMENT OF OBJECTS AND REASONS

As per sub-section (2) of section 12 of the Kerala Veterinary & Animal Sciences University Act, 2010 (3 of 2011) the Vice Chancellor shall be appointed by the Chancellor from among the panel of names recommended by the Search Committee consisting of the following members:—

- (i) One member nominated by the Chancellor;
- (ii) One member nominated by the Government;
- (iii) Director General, Indian Council of Agricultural Research (ICAR) or his nominee;
- (iv) President, Veterinary Council of India (VCI).

But, the post of the President, Veterinary Council of India has become vacant for long time. So, it is difficult to constitute the Search Committee for recommending the panel of names to be considered for the post of Vice-Chancellor which fell vacant for the last several years. Hence it is decided to exempt the President, Veterinary Council of India (VCI) from the Search Committee as in the case of the Kerala Agricultural University, by amending Section 12(2) of the Kerala Veterinary & Animal Sciences University Act, 2010, by deleting item number (iv) of the said section.

As the Legislative Assembly of the State was not in session and as the above proposal had to be given effect immediately the Kerala Veterinary and Animal Sciences University (Amendment) Ordinance, 2018 was promulgated by the Governor of Kerala on the 26th day of December, 2018 and the same was published in the Kerala Gazette Extraordinary No.3271 dated 27th December, 2018 as Ordinance No.59 of 2018;

A Bill to replace the Ordinance No. 59 of 2018 by an Act of the State Legislature could not be introduced in and passed by the Legislative Assembly of the State of Kerala during its session which commenced on the 25th day of January, 2019 and ended on the 12th day of February, 2019;

As the provisions of the said Ordinance had to be kept alive and the Legislative Assembly of the State of Kerala was not in session, the Kerala Veterinary and Animal Sciences University (Amendment) Ordinance, 2019 was promulgated by the Governor of Kerala on the 1st day of March, 2019 and the same was published in the Kerala Gazette Extraordinary No. 544 dated 1st March, 2019 as Ordinance No.17 of 2019;

A Bill to replace the Ordinance No.17 of 2019 by an Act of the State Legislature could not be introduced in and passed by the Legislative Assembly of the State of Kerala during its session which commenced on the 27th day of May, 2019 and ended on the 4th day of July, 2019;

As the provisions of the said Ordinance had to be kept alive and the Legislative Assembly of the State of Kerala was not in session, the Kerala Veterinary and Animal Sciences University (Amendment) Ordinance, 2019 was promulgated by the Governor of Kerala on the 6th day of July, 2019 and the same was published in the Kerala Gazette Extraordinary No.1500 dated 6th July, 2019 as Ordinance No.27 of 2019;

The Bill seeks to replace the Ordinance No.27 of 2019 by an Act of the State Legislature.

FINANCIAL MEMORANDUM

The Bill, if enacted and brought into operation, would not involve any financial expenditure from the Consolidated Fund of the State.

K. RAJU.

EXTRACT FROM THE RELEVANT PORTIONS OF THE
KERALA VETERINARY AND ANIMAL SCIENCES
UNIVERSITY ACT, 2010 (ACT 3 OF 2011)

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12. *The Vice-Chancellor.*—(1) The Vice-Chancellor shall be responsible for the duties allotted to him specifically by the Chancellor with the approval of the Board of Management or under this Act or Statutes and he shall preside over the meetings of the authorities of the University in the absence of Chancellor.

(2) The Vice-Chancellor shall be appointed by the Chancellor from among the panel of names recommended by the Search Committee consisting of the following members, namely:—

- (i) One member nominated by the Chancellor;
- (ii) One member nominated by the Government;
- (iii) Director General, Indian Council of Agricultural Research or his nominee;
- (iv) President, Veterinary Council of India.

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